## Incidents of communal violence

1983. SHRI K. T. S. TULSI: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) the total number of incidents of communal violence reported from across the country from January 2015 to July 2015; and
- (b) the number of deaths and those injured in communal clashes in the country during the aforesaid period?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI KIREN RIJIJU): (a) and (b) As per available information, 438 communal incidents were reported in the country during January to July, 2015 in which 66 persons were killed and 1427 persons were injured.

## Atrocities on dalits and adivasis in Andhra Pradesh and Telangana

1984. SHRI DEVENDER GOUD T.: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether it is a fact that as per the National Crime Records Bureau, (NCRB) Andhra Pradesh and Telangana account for 12.6 per cent of crimes against Dalits in 2014;
  - (b) if so, the details thereof and the reasons therefor; and
- (c) how Ministry is planning to work with these two States to bring down the atrocities on Dalits and Adivasis?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) and (b) As per information received from National Crime Records Bureau (NCRB), data collected from State of Andhra Pradesh & Telangana for 'Crime in India 2014', Telangana (1,694 cases) and Andhra Pradesh (4,114 cases) together accounted for 12.3% of total cases reported under crime against SCs (Dalits) in the country (5,808 cases out of 47,064 cases) during 2014. Furthermore, a total of 627 and 569 cases were reported in Andhra Pradesh and Telangana respectively, both States together accounted for 10.5% of total cases reported under crime against STs (Adivasis) in the country (1,156 cases out of 11,451 cases) during 2014.

(c) As per the seventh schedule to the Constitution of India 'Police' and 'Public Order' are State subjects and, as such, the primary responsibility of prevention,

detection, registration, investigation and prosecution of crime, lies with the State Governments/ Union Territory Administrations.

Ministry of Home Affairs has issued an advisory dated 01st April 2010 on Crime against Scheduled Castes/Scheduled Tribes – Measures needed to curb, which is available at <a href="http://www.mha.nic.in/sites/upload\_files/mha/files/pdf/Advisory-SCST\_010610.pdf">http://www.mha.nic.in/sites/upload\_files/mha/files/pdf/Advisory-SCST\_010610.pdf</a>

An advisory has been issued on 10th may, 2013 to ensure registration of FIR irrespective of territorial jurisdiction, which is available at <a href="http://www.mha.nic.in/sites/upload\_files/mha/files/AdvisoryFIR-290513.pdf">http://www.mha.nic.in/sites/upload\_files/mha/files/AdvisoryFIR-290513.pdf</a>

Another advisory has been issued on 5th Feb, 2014 for compulsory registration of FIR under Section 154 of Cr. P. C., which is available at http://www.mha.nic.in/sites/upload files/mha/files/AdvisoryFIR 060214.pdf

Ministry of Home Affairs has further advised the States/UTs on 12th October 2015 to ensure that no discrimination of any level is done in registration of FIR. Which is available at <a href="http://www.mha.nic.in/sites/upload\_files/mha/files/AdvisoryCompulsoryRegistrationFIRs\_141015.pdf">http://www.mha.nic.in/sites/upload\_files/mha/files/AdvisoryCompulsoryRegistrationFIRs\_141015.pdf</a>

Through the advisories, the State Governments were also requested to undertake a comprehensive review of the effectiveness of the machinery in tackling the issues of SCs/STs and to take appropriate measures aimed at increasing the responsiveness of the law enforcement/law and order machinery.

## Cases against terrorists and armed gangs

1985. SHRI C.P. NARAYANAN: Will the Minister of HOME AFFAIRS be pleased to state:

- (a) how many cases against terrorists and armed gangs have been registered or are being processed against by Government during last three years and what is the progress in these cases;
- (b) in how many cases culprits have been sentenced and in how many cases they were let off;
- (c) in how many of these cases there have been re-investigations leading to letting free the first set of culprits and proceeding against another group; and
- (d) whether there are complaints that after formation of present Government there have been intervention in investigation of some of these cases?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI HARIBHAI PARTHIBHAI CHAUDHARY): (a) The cases against terrorists and